

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 613
IB-2001(ND)/2019

IN THE MATTER OF:

Mr. Gulshan Kumar Raman Kumar

...PETITIONER

Vs.

M/s. Gromet India Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 03.12.2021
(Virtual Hearing)**

Coram:

SHRI DHARMINDER SINGH, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Operational Creditor :Adv. Anshuj Dhingra and Adv.
Shubhangda Singh.**

**For the Respondent/Corporate Debtor :Mr. Ayush Chibber and Mr. SP
Singh Chawla, Advocates.**

ORDER

In the present matter both the counsels have stated that the matter has been settled, though an application for restoration of this petition as well as for initiation for contempt petition is filed. As the matter has been finally settled, learned counsel for the applicant has stated that for withdrawal of the restoration application IA No. 5568 of 2021 has been filed. In view of the statement made by the learned counsel for the applicant, at present all the application stands infructuous and the matter is **dismissed as withdrawn.**

— sel —

(Rahul Bhatnagar)
Member (T)

— sd —

(Dharminder Singh)
Member (J)

(Anjula)